

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1787 OF 2018 IN DFR NO. 4836 OF 2018

Dated : 13th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

KSK Mahanadi Power Company Limited **Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation Ltd. **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : --

ORDER
(IA No. 1787 OF 2018 - for urgent listing)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, she has submitted that in the light of the statement made in paragraph nos. 3 and 4 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 3 and 4 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

List the matter on **17.12.2018** if the defects are cured.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member